

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:281
ANSWERED ON:26.02.2013
CIRCULATION OF FAKE CURRENCY
Naik Dr. Sanjeev Ganesh;Sule Supriya

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the circulation of fake currency is in vogue in the country;
- (b) if so, the number of cases reported, number of persons arrested and quantum of fake currency seized during each of the last three years and the current year, State/ UT-wise; and
- (c) the measures taken by the Government to check circulation of fake currency in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIR. P. N. SINGH)

(a) & (b): Yes Madam. As per the statistics maintained by NCRB, the State/UT-wise number of cases reported and quantum of fake currency seized during each of the last three years 2010, 2011 and 2012 are as per Annexure A, A-I, A-II. The State/UT wise number of persons arrested during the years 2009, 2010 and 2011 is as per Annexure – B.

(c): To address the multidimensional aspects of the Fake Indian Currency Notes (FICN) menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home affairs, Security and intelligence agencies of the Centre and States, CBI are working in tandem to thwart the illegal activities related to FICNs. The work of these agencies are periodically reviewed by a nodal group set up for this purpose.

The legal regime has been further strengthened by way of recent amendments in the Unlawful Activities (Prevention) Act, 1967 wherein the damage to the monetary stability of India by way of production or smuggling or circulation of High Quality Fake Indian Paper Currency, coin or any other material has been declared as 'terrorist act'.

Further, one special FICN Co- ordination (FCORD) Group has been formed in MHA to share the intelligence/ information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake currency notes in the country.

NIA has been empowered by NIA Act to investigate & prosecute offences relating to FICN. The Government has also constituted a Terror Funding & Fake currency Cell in NIA to focus investigation on Terror Funding & Fake currency cases.

The security features in the High Value currency notes are being constantly upgraded by Ministry of Finance. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.